

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 54/MP/2019

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking reliefs in terms of Power Purchase Agreements dated 25.7.2013.

Petition No. 140/MP/2019

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking reliefs against Respondent PTC India Ltd. in terms of PPA dated 25.7.2013

Petitioner : TRN Energy Private Limited

Respondents : PTC India Limited (PTC) & 6 ors

Date of Hearing : **15.7.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Sanjeev Thakur, Advocate, TRNEPL
Ms. Ritika Singhal, Advocate, TRNEPL
Shri Ravi Kishore, Advocate, PTC
Ms. Soumya Singh, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Shri Sitesh Mukherjee, Advocate, UPPCL
Shri Abhishek Kumar, Advocate, UPPCL
Shri Karan Arora, Advocate, UPPCL
Shri Deepak Raizada, UPPCL
Shri Ayush Singh, UPPCL

Record of Proceedings

These Part heard matters were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the Petitioner has filed its rejoinder in Petition No. 54/MP/2019 and additional affidavit in Petition No. 140/MP/2019, on 14.7.2022.

3. The learned counsel for Respondent PTC and Respondent UPPCL submitted that the Respondents may be granted time to file their replies to the additional affidavit filed by the Petitioner in Petition No. 140/MP/2019.

4. The Commission, after considering the submissions of the parties, adjourned the hearing. The Commission, as a last opportunity, permitted the Respondent



UPPCL and Respondent PTC to file their replies, by **26.7.2022**, after serving copy to the Petitioner, who may file, its rejoinder, if any, on or before **6.8.2022**. The parties shall ensure that the pleadings are filed within the due dates mentioned and no extension of time shall be granted for any reason.

5. The Petitions shall be listed for final hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

